

†[DEVELOPMENT OF RAS-LILA OF BRAJ

175 SHRI RAM SAHAI Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the work of the small unit set up at the Delhi Station of the All India Radio for the development of the famous Ras-Lila of Braj has worked according to expectation, and

(b) if so, what has been the outcome of its working?

सूचना तथा प्रसारण मंत्री (डा० बी० गोपाला रेड्डी) (क) और (ख) कोई टक्की नहीं खोली गई है परन्तु देश के विभिन्न क्षेत्रों में प्रमाणित लोक नाटकों के परम्परागत रूपों को दिखाने और उनकी रक्षा करने की आवश्यकता की साधारण नीति के क्रम में दिल्ली केन्द्र में ब्रज की राम लीला के कुछ कार्यक्रम तैयार करके प्रसारित किए गए हैं। हाल ही में यह व्यवस्था की गई है कि, दिल्ली केन्द्र आगामी १० मास में सभी महत्वपूर्ण राम लीलाओं के व्यवस्थित क्रम में रिकार्ड तैयार करेगा।

†[THE MINISTER OF INFORMATION AND BROADCASTING (DR B GOPALA REDDI) (a) and (b) No unit has been set up but, in pursuance of the general policy of All India Radio to project and preserve the traditional forms of folk drama of different regions of the country, some programmes on Raas Leela of Braj have been prepared and broadcast by the Delhi Station. Recently, arrangements have been made for a systematic recording of all the important Raas Leelas in the course of next 12 months by the Delhi Station.]

दिल्ली में गन्दी बस्तियों के निवासियों के लिये मकान

१७५ श्री ए० बी० बाजपेयी क्या निर्माण, आवास और सम्भरण मंत्री यह बताएँ कि कृपया करेंगे कि

(क) क्या दिल्ली में गन्दी बस्तियों के निवासियों के लिये मकानों का निर्माण केन्द्रीय सरकार द्वारा किया जायेगा अथवा इसके लिये दिल्ली नगर निगम को ऋण दिया जायेगा और

(ख) दिल्ली में गन्दी बस्तियों के सभी निवासियों के लिये कुल कितने मकानों की आवश्यकता होगी और कब तक इन मकानों के बन जाने की सम्भावना है ?

†[HOUSES FOR SLUM DWELLERS IN DELHI

176 SHRI A B VAJPAYEE Will the Minister of WORKS HOUSING AND SUPPLY be pleased to state

(a) whether the houses for slum dwellers in Delhi will be constructed by the Central Government or a loan will be given to the Delhi Municipal Corporation for this purpose, and

(b) how many houses will be required for all the slum dwellers in Delhi and by when these houses are likely to be constructed?

निर्माण, आवास और संभरण मंत्री (श्री मोहर चन्द खन्ना) (क) दिल्ली के मध्य शक्ति प्रदेश में गन्दी बस्तियों की समाप्ति की योजना को क्रियान्वित करने का काम, जिसमें कि इस योजना के अन्तर्गत मकानों का निर्माण होना है, दिल्ली नगर निगम को सौंप दिया गया है। इस योजना को क्रियान्वित करने के लिये केन्द्रीय सरकार नगर निगम को ६२॥ प्रतिशत अर्थ सहायता के रूप में और ३७॥ प्रतिशत ऋण के रूप में वित्त प्रदान करती है।

(ख) दिल्ली में गन्दी बस्तियों की समाप्ति एक बड़ी समस्या है और सब गन्दी बस्तियों की समाप्ति के लिये कोई अवधि नियत कर पाना सम्भव नहीं है। फिर भी दिल्ली नगर निगम ने अग्रता के आधार पर गन्दी बस्तियों की समाप्ति की कुछ प्रमुख

परियोजनाओं (प्रोजेक्ट्स) को पूरा करने के लिए तीन वर्ष का एक कार्यक्रम बनाया है।

†[THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) The implementation of the Slum Clearance Scheme in the Union Territory of Delhi, which involves the construction of houses under that Scheme, has been entrusted to the Municipal Corporation of Delhi. The Central Government provide finances to the Municipal Corporation for the implementation of the Scheme in the form of 62½ per cent. subsidy and 37½ per cent. loan.

(b) Slum clearance in Delhi is a big problem and it is not possible to lay down a time-limit for clearance of all the slums. The Municipal Corporation of Delhi have, however, prepared a programme of work for 3 years to carry out certain important slum clearance projects on a priority basis.]

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PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (1960-61) OF THE DEFENCE SERVICES AND RELATED PAPERS

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:-

- (i) Appropriation Accounts of the Defence Services for the year 1960-61 and Commercial Appendix thereto. [Placed in Library. See No. LT-68/62.]
- (ii) Audit Report, Defence Services, 1962. [Placed in Library. See No. LT-67/62.]

(i) THE WOOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) (AMENDMENT) ORDER, 1962

(ii) THE COFFEE (AMENDMENT) RULES, 1962.

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry:

(i) Notification S.O. No. 1052, dated the 27th March, 1962, publishing the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-60/62.]

(ii) Notification G.S.R. No. 498, dated the 19th April, 1962, publishing the Coffee (Amendment) Rules, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-62/62.]

ANNUAL REPORT AND ACCOUNTS (1960-61) OF THE HINDUSTAN INSECTICIDES LTD., NEW DELHI AND RELATED PAPERS

SHRI N. KANUNGO: I also beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Seventh Annual Report and Accounts of the Hindustan Insecticides Limited, New Delhi, for the year 1960-61, together with the Auditors' Report on the accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-63/62 for (i) and (ii).]